

**GOVERNMENT OF INDIA
CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:435
ANSWERED ON:06.08.2013
MONUMENTS OF NATIONAL IMPORTANCE
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Will the Minister of CULTURE be pleased to state:

- (a) the criteria for a monument/ historical structure to be included by the Archaeological Survey of India(ASI) as monument of national importance;
- (b) the details of historical monuments and structures included in the list of ASI as monuments of national importance;
- (c) whether the Government has taken steps to protect more historical structures as monuments of national importance; and
- (d) if so, the details thereof and the steps being taken in this direction, State-wise including Haryana?

Answer

MINISTER OF CULTURE SHRIMATI CHANDRESH KUMARI KATOCH

- (a) Under Section 4 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, ancient monuments or archaeological sites which are of historical, archaeological or artistic interest and which have been in existence for not less than 100 years may be declared as of national importance.
- (b) There are 3678 monuments/sites declared as of national importance under Ancient Monuments and Archaeological Sites and Remains Act, 1958. A State-wise abstract is at Annexure-I.
- (c)&(d)The list of monuments/sites (State-wise) identified for declaration as of national importance including Haryana have been mentioned in Annexure-II. As per sub-section 4(1) of the Ancient Monuments and Archaeological Sites and Remains Act, 1958, the Central Government may after detailed scrutiny, verification of revenue records, ownership issues, preparation of site plan, etc. take a decision to issue notification in the Gazette of India inviting objections/suggestions from interested persons on its intention to declare the same as of national importance.